



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ६, अंक १४(३)]

गुरुवार, मार्च १२, २०२०/फाल्गुन २२, शके १९४१

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असाधारण क्रमांक २८

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships (Amendment) Act, 2020 (Maharashtra Act No. VII of 2020), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

RAJENDRA G. BHAGWAT,
Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT NO. VII OF 2020.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 12th March 2020.)

An Act further to amend the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships Act, 1965.

WHEREAS both Houses of the State Legislature were not in session ;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships Act, 1965, for the purposes hereinafter appearing ; and, therefore, promulgated the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships (Amendment) Ordinance, 2020, on the 27th January 2020;

AND WHEREAS it is expedient to replace the said Ordinance by an Act of the State Legislature; it is hereby enacted in the Seventy-first Year of the Republic of India as follows :—

Short title and commencement.	1. (1) This Act may be called the Maharashtra Municipal Councils, <i>Nagar Panchayats</i> and Industrial Townships (Amendment) Act, 2020. (2) It shall be deemed to have come into force on the 27th January 2020.	
Amendment of section 10 of Mah. XL of 1965.	2. In section 10 of the Maharashtra Municipal Councils, <i>Nagar Panchayats</i> and Industrial Townships Act, 1965 (hereinafter referred to as “ the principal Act ”), in sub-section (2), in the proviso, after the words, brackets and figures “ the Maharashtra Municipal Corporations and the Maharashtra Municipal Councils, <i>Nagar Panchayats</i> and Industrial Townships (Amendment) Act, 2016 ” the words, brackets and figures, “ but till the day immediately preceding the date of the publication of the Maharashtra Municipal Councils, <i>Nagar Panchayats</i> and Industrial Townships (Amendment) Act, 2020, ” shall be inserted.	Mah.XL of 1965. Mah. IX of 2017. Mah. VII of 2020.
Removal of doubts.	3. For the removal of doubts, it is hereby declared that nothing in the principal Act, as amended by the Maharashtra Municipal Councils, <i>Nagar Panchayats</i> and Industrial Townships (Amendment) Act, 2020, shall be construed as reducing the number of seats to be reserved for the Scheduled Castes, Scheduled Tribes, Backward Class of Citizens and Women in accordance with the provisions made by or under the principal Act.	Mah. VII of 2020.
Repeal of Mah. Ord. I of 2020 and saving.	4. (1) The Maharashtra Municipal Councils, <i>Nagar Panchayats</i> and Industrial Townships (Amendment) Ordinance, 2020, is hereby repealed. (2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or issued, as the case may be, under the corresponding provisions of the principal Act, as amended by this Act.	Mah. Ord.I of 2020.